

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-177/ND/2017

In the matter of :

Mr. Sanjeev Kumar Khokher
Vs.
Cititech. Estate (P) Ltd.

....PETITIONER

.. RESPONDENT

SECTION :
Under Section 241-242

Order delivered on 14.12.2017

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner
For the Respondent/Cor. Debtor


: Mr. Rajan Gupta, Advocate
: Mr. Ankit Singal, Advocate
For Res.1, 2 & 4
Mr. Sanjeev Khokher, Advocate
For R-5

ORDER

Learned Counsel for the parties are present. Ld. Counsel for the petitioner seeks some time to comply with the directions dated 02.11.2017 passed by this Tribunal. Taking into consideration the said representation, time is granted to comply with the order dated 02.11.2017 by 3 weeks finally. On the part of the Ld. Counsel for the Respondent No.1 & 2, it is stated that due compliance of the said order by furnishing the legal heirship Certificate in respect of deceased R-3 has been furnished. Let the legal heirs of R-3 be impleaded in compliance with the order dated 02.11.2017 by the Petitioner in terms of NCLT Rules, 2016.

List on 23.1.2018.

Surjit
14.12.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)